

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3279 of 2020

Bhagirathi Sahu Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. K. S. Nanda, Advocate
For the Opposite Party : Mr. Prabir Chatterjee, Special P.P.

3/09.09.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is apprehending his arrest in connection with Basia P.S. Case No. 50 of 2020.

On inspection by the Mining Inspector, it was found that the petitioner is involved in illegal running of a crusher machine. The petitioner claims that he was having a lease for extracting stone and preparing stone chips till 31.03.2020. It appears from the communication which has been brought on record that the petitioner had informed the District Mining Officer for issuance of transportation challan for minor mineral for the lease hold area. The petitioner has given a plausible explanation for presence of bolders and stone chips at the place of occurrence.

Regard being had to the facts and circumstances of the case, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the petitioner above named is directed to surrender in the court below within four weeks and pray for bail, and in that event, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned A.C.J.M., Gumla in connection with Basia P.S. Case No. 50 of 2020, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)